



No. of Order	of Order	Order with Signature	Office Note as to action (if any) taken on Order
04.	13.9.06	<p>The Appellant filed a Petition for dissolution of his marriage with the Respondent under Section 13 of Hindu Marriage Act, 1955 by making certain allegations. The Respondent denied the allegations made against her. The learned Judge, Family Court dismissed the Petition, but passed an Order of judicial separation directing the Appellant to pay a sum of Rs.1,000/- (Rupees One Thousand) per month as maintenance allowance for their minor son with effect from June, 2002 and that the Respondent will permit the Appellant to visit their son twice a month at her residence. <i>Thereafter the Appellant moved again but his prayer for divorce rejected.</i></p> <p>[2] The instant Appeal is against the aforementioned Judgment and Order.</p> <p>[3] This Appeal was admitted on 22.6.2006. At the time of its admission the Appellant was directed to deposit a sum of Rs.10,000/- (Rupees Ten Thousand) towards litigation expenses of the Respondent, which was allowed to be withdrawn by the Respondent without furnishing any security. A question was also put to the Appellant as to what alimony he is prepared to offer to the Respondent.</p> <p>[4] On 1.8.2006, the following Order was passed:-</p> <p>“[2] On intervention, on an experimental basis, it is agreed as follows: -</p> <p>(i) The Respondent/wife will reside with the Appellant/husband.</p> <p>(ii) The Appellant/husband will give due regard, love and affection to the Respondent/wife, which is expected of a husband to do so.</p>	



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(iii) The Respondent/wife will similarly give due regard, respect and affection to the Appellant/husband, which is expected from a wife.

(iv) The Appellant, who is father of Master Aniket Biswakarma (aged five years), son of the Appellant and the Respondent, shall give all love and affection of a father to him which is usually given by a father to his son."

**[5]** Yesterday, we were informed that both parties have settled their dispute and want to lead a peaceful married life burying their unfortunate past.

Accordingly, we adjourned the further hearing for today awaiting filing a joint petition of compromise, which was filed yesterday.

**[6]** Perused the joint petition of compromise and heard learned counsel for the parties.

**[7]** Both parties have stated that they have decided to lead happy and peaceful life; that they have withdrawn the allegations/counter allegations made against each other in the Family Court; that they shall make every endeavour for peaceful life with due respect, love and regards for each other and every family members; and that they shall not leave a single stone unturned for the better future of their child by taking all necessary steps to achieve that objective.

**[8]** In the facts and circumstances, we accept the compromise, set aside the impugned judgment and



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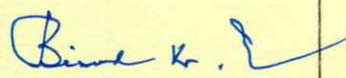
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dismiss the Appellant's application filed under Section 13 of the Hindu Marriage Act, 1955 and dispose of this Appeal accordingly.

[9] The amount of Rs.10,000/- deposited by the Appellant pursuant to the interim order, which has been withdrawn by the Respondent, shall remain with her.

  
(Binod Kumar Roy)  
Chief Justice

  
(A.P. Subba)  
Judge

*True Court record  
forwarded on 16.9.06.  
h/cas  
16/9/06*